

of too much inbreeding of students and teachers and such of the universities which invite teachers on All India basis, on competitive basis, are still maintaining a higher standard. So, I am confident that this Central University Act is as good as other similar Acts, nothing different from the Acts by which other universities have been established by the Central Government. So, I should say, this University will function like any other Central University and will lead to the growth and prosperity of Nagaland and its students.  
(Interruptions)

MR. DEPUTY SPEAKER : The Question is :

"That the Bill to establish and incorporate a teaching and affiliating University in the State of Nagaland and to provide for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted*

MR. DEPUTY SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That clauses 2 to 48 and the Schedule stand part of the Bill."

*The motion was adopted*

*Clauses 2 to 48 and the Schedule were added to the Bill*

MR. DEPUTY SPEAKER : The Question is :

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted*

*Clause 1, the Enacting Formula and the Title were added to the Bill*

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

*(Interruptions)*

SHRI L.P. SAHI: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER : The Question is :

"That the Bill be passed."

*The motion was adopted*

15.42 hrs.

DISCUSSION UNDER RULE 193

**Communal Situation in the Country-  
Contd.**

[English]

MR. DEPUTY SPEAKER : The House will now take up further discussion on the communal situation in the country.

Shri Shantaram Naik may speak.

Mr. Naik, have you given the translation of your speech in writing?

SHRI SHANTARAM NAIK: (Panaji): Yes.

MR. DEPUTY-SPEAKER: In that case only the translation will go on record. If at all you say anything over and above that, it won't go on record.

SHRI SHANTARAM NAIK: Yes, I think it is the privilege of this House and for the first time I would like to make a speech in my language, namely, Konkani, the people's language of Goa.

MR. DEPUTY SPEAKER : All right.

[*Translation*]

\*SHRISHANTARAM NAIK: Mr. Deputy Speaker, Sir, No one can feel happy in participating on the subject of communal situation prevailing in our country. I also do not feel happy about it for, I feel as you must also be feeling that a situation should arise in the country whereby there should be no need to hold discussion on the subject in this House.

Who has created this difference between man and man? If we feel that this world has been created by the God and, if 95 per cent of our people believe in God, then, why should anyone believe in that which the God has never said. To believe in discrimination between man to man on the basis of religion is virtually to go against the teachings of such religion, it is strange that those who believe in the teachings of their respective religions, actually violate its teachings.

While speaking in this House sometime back, I had quote a few lines from the one of a Hindi film. The name of the film was "Dhool Ka Phool" In that film one old Muslim finds an abandoned newly born child. He is not aware of the religion or caste of the child. He says addressing the child-

"Tu na Hindu banega na Musalman  
banega,  
Insan ki aulad hai tu insan banega."

Recently to introduce the atmosphere of secularism in the Elections, the Government amended the Representation of People's Act and as per new amendment every political party has seek fresh registration before the Election Commission amending their respective constitution or rules stating that they believe in the Constitution of India as also the principles of Democracy, Socialism and Secularism.

Some of the political parties—despite the fact that they do not believe in the principle of Secularism have made false claim that they believe so. Some other parties

have submitted bogus copies of their amended constitution/Rules before the Election Commission. Other parties could not give their say in the matter. However, there is no time in stressing this matter now, but that I would only like to get my views recorded on this point.

As you are aware in Goa there is a strong unity amongst Hindus and Christians. Goa was ruled for 450 years by the Portuguese. Even at that time the unity was worth seeing. I feel that example of this unity should be followed in the rest of the country. God bless you.

KUMARI MAMATA BANERJEE (Jadavpur): Sir, the way communalism is spreading in the country is a matter of serious concern. This subject is under discussion at present. All the hon. Members who have made their submissions so far have condemned the communal situation. This is of course a correct stand. But this matter should be condemned outside the House as well. This is not happening. The hon. Members are condemning it unanimously inside the House but they are not doing the same outside. We should take such action and make such statements so that we may be able to convince the people that there is no place for communalism in our country.

Sir, it is because of the elections that communal tension is being created in this country. This is being done for political reasons. It is on this account that the Ram Shila Pujan is being given so much of publicity. These people want to play a political game in the name of religion. But I am proud of the fact that the State from which I hail is free from such activities, and there are no incidents of communal violence. I can proudly claim that there is no communal violence in my State.

Sir, before independence, our leaders struggled and shed their blood for the independence of the country. Mahatma Gandhi sacrificed his life for the sake of the country but it is strange that the BJP is playing a

\*Translation of the speech originally delivered in Konkani.

communal game. The Government should pay attention in the this direction. Crores of rupees were spent for celebrating the birthday of Shri Devlal. This is the way that these people have begun to convert their black money into white. Maharani Scindia said that there is no place for any religion other than Hinduism in this country. Did the country achieve independence so that such inciting statements could be made and incidents of communal violence could have occurred? The people of India do not favour it but this is what our political leaders want. I would like to congratulate the people of India that they have maintained the traditions of the country and have not been misled by communal slogans. If this state of affairs is allowed to continue, each community will claim that India belong to that particular community exclusively and no other community has any right to live here. I would say that in India there is no Hindu, Muslim, Sikh, Jain or Buddhist but all are Indians. Humanity is the supreme religion and this is the religion of India.

In view of the constraints of time, I would like to be brief. I would like to request the hon. Minister to convene a meeting of all political parties and discuss the problem of communalism first. The election issue and political battles are not so urgent. All the political parties should join hands and made concerted efforts in fighting a communalism. Political battles can be fought there after. It is only when the country survives that political parties can also survive. If the country disintegrates how can political parties exist? The nation is far more important than politics.

Sir, I would like to request the hon. Minister and the Government that it should invite the opposition parties for discussing the communal situation in the country. Discussions with the leaders of the National Front should be held in those places in particular where the communal problem is very serious and where there have been 54 incidents of communal violence in 30 days.

All the political parties should be invited.

If these political parties have any guts then they should come on one platform and announce that there is no place for communalism in this country. It is no use to discuss it only in the House because a member says one thing in the House and altogether a different thing outside the House. However, what we say before the public outside the House, that is more important. Communalism can be wiped out only if all of us make concerted efforts in this regard. I would like to request the Minister to sit and negotiate with the opposition parties to have some amicable settlement. A tussle with them can't bring in any solution. It has been clearly provided in the People's Representation Amendment Bill as passed by this House, that political parties will not have any connection with the religion. The Government should take some remedial steps in respect of the small political parties, like Shivsena Bajrang Dal, Suraksha Samiti etc. which are trying to disintegrate the country. The Government should take up this issue with the Election Commissioner and take some proper measures in this regard.

SHRI JUJHAR SINGH (Jhalawar): Mr. Deputy Speaker, Sir, we have been discussing the communal situation in this House for the last two days. I would also like to express my views in brief.

I hail from a State where even at the time of partition of India, there were no communal riots in any of the princely states of this region, though lakhs of people had crossed over to Pakistan from Rajasthan Border and lakhs of others had come to Rajasthan from Pakistan. However, even in that situation, no such incident of stabbing or killing had taken place in our state. Today the situation in that State is such as it was never before during the last thirty years. It appears from the incidents, that have taken place in the last few months and the atmosphere that is being created in that State, that such incidents may take place in several other places. There could be some or the other deficiency with the princely states but in those days, there was an ideal atmosphere for communal harmony. Even in the State like Kashmir, no

[Sh. Jujhar Singh]

communal disturbances had taken place before, independence. In the pre-partition period when there was communal flare up in all the states of India, communal harmony was maintained in this State. Therefore, today I feel very much aggrieved to see the present situation, and find myself unable to understand as to how the normalcy would be restored in those places. There is another sad aspect of it. Forty years ago, the situation was such in our villages that in case of a communal disturbance in the village, the village head could settle such disputes and resolve the communal controversy. The status of kind of a princely state was above the consideration of caste and religion. The people belonging to all the sections of the society equally respected him. There were many personalities in the district, in whom the people had a great trust. It is very unfortunate that today, communal situation has gradually deteriorated to such an extent that there is no such person in the district or in the country who could influence all sections of people of our country. Today, there is not a single person like Mahatma Gandhi, Jawahar Lal Nehru and Vinobha Bhave, whom the people of this country may listen respectfully and act according to his advice.

Even at the time of partition, there were many such great leaders among the Muslims who held a secular view and all the people of this country used to hear them with great regard Maulana Azad, Shekh Abdulla, Sikander Hayat Khan and Frontier Gandhi were the persons of that calibre, that they were not afraid of anybody and they were impartial. They were national leaders and always spoke in a secular voice and people used to hear them with rapt attention. Such leaders were there in the Muslim as well in the Hindu Community. But it is very unfortunate that today leaders represent only one particular section of the society and they can influence the opinion of one particular community while they are misunderstood by the people of other religions and communities. I would like to submit that whatever is said here on this forum of our Parliament, it should

be said with some restraint and it should promote communal harmony and put a check on the growing rustic trends in our country.

Here, I recall a book 'The Great Contemporaries' written by Sir Winston Churchill. Shahabuddin Sahab, you please listen to me, he had made the following remarks about Kaiser William of Germany in 1914 before the first world war:-

[English]

"The least you could do sitting on a volcano is to smoke any yet Kaiser William smoked chimneys of fire sitting on a volcano... Resulting in 1st World War."

So, I would request the leaders of the different communities to use restraint. Instead of exciting the people and exploiting the situation, they should speak in a voice which would cement the various communities and save our country from further trouble...

[Translation]

However, I wish that the present unfortunate situation may get abated.

Now a days even our peaceful State of Rajasthan is witnessing communal disturbances, I would like to speak about it in brief. A number of Government employees has been apprehended during the recent communal disturbances. I would like to submit that strict action should be taken against all such Government employees who had been arrested and in whose cases it was established beyond doubt that they had participated in demonstrations so that in future, any other person having such intentions may not think of creating disturbances. If an exemplary action is taken against such persons by the Government, other people will not dare create disturbances in future.

Recently there were some clashes in the villages and city of Kota. Now the Administration has issued an order after the

disturbances that all the licensed weapons may be deposited in the police station. It is very unfortunate that people who are noble and dependable and have been issued licences after the verification of their bonafide are asked to surrender their licences. Hence, it is not something desirable to issue orders requiring these people to deposit their licensed arms. On the contrary, in the State of Punjab, the Government is issuing licences to the dependable and noble persons but in the State Rajasthan, the people, who were already in possession of licences, are being asked to surrender their licences and deposit their licensed weapons in the police station. On whose instructions they are doing it? Today, Guards arms with stenguns are being provided to the Ministers and officers of the Government but it is very unfortunate that Government intends to put a restriction on licensed weapons of the noble citizens. Such a thing did not happen even during the period of British rule. It is not correct to suspect and misunderstand the noble persons. I would like to request the hon'ble Minister to direct the State Government not to take such steps in respect of these orders because it increases the bad feelings and also causes humiliation to the law abiding people.

With these words, I conclude, and take my seat.

16.00 hrs.

**DISCUSSION RE: MAINTENANCE OF A  
BANK ACCOUNT IN ST: KITTS**

[English]

MR. DEPUTY SPEAKER: Now we shall take up a discussion on the statement made by the Minister of State in the Department of Economic Affairs in the Ministry of Finance in the House on the 12th October, 1989 regarding maintenance of a Bank Account in St. Kitts.

( Interruptions)

SHRI AZIZ QURESHI (Satna ): What

about this discussion?

MR. DEPUTY SPEAKER: We will continue this...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): We will take up this discussion just now and later on we will continue discussion on the communal situation.

SHRI G. M. BANATWALLA (Ponnani): You are not going to sit after 6.00 P.M. or 6.30 P.M. I believe. Today it is Id-e-Milad-ul-Nabi. We did not raise this question the whole day. There are so many festivals and so many things going on outside...

SHRIMATI SHEILA DIKSHIT: Banatwallaji, we will do that. You can speak on it. Let the Home Minister come here. We will keep this in mind so that we can let you go by 6.00 P.M. or 6.30 P.M. Will that be alright? We will certainly keep that in mind.

16.02 hrs.

[English]

**DISCUSSION UNDER RULE 193**

**Statement made on 12/10/1989 by the  
Minister of State in the Department of  
Economic Affairs in the Ministry of  
Finance re : Maintenance of a bank  
Account in St. Kitts**

MR. DEPUTY SPEAKER: Shri Basheer to speak.

SHRI T. BASHEER (Chirayinkil): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to raise the discussion on the statement made by the Minister of State in the Ministry of Finance regarding maintenance of a bank account by Shri Ajeya Singh, son of the Janata Dal Leader Shri V.P. Singh. This is about a person,